

- (b) A decision in the matter will be taken shortly.  
(c) Does not arise.

[Translation]

#### Employment in Bihar

2307. SHRI BRAJ MOHAN RAM : Will the PRIME MINISTER be pleased to state :

(a) the names of employment schemes implemented in urban areas of Bihar State; and

(b) the details of employment generated as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Two centrally sponsored employment schemes viz. (i) Nehru Rozgar Yojana (NRY), and (ii) Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP), are being implemented in the State of Bihar.

(b) The details of employment generated are as under :-

N.R.Y.

	Achievements (as on 30.6.96)
(i) Number of beneficiaries assisted for setting up micro enterprises.	21764
(ii) Number of mandays of work generated under wage employment	41.16 lakhs
(iii) Number of mandays of work generated under shelter upgradation.	3.78 lakhs

#### PMIUPEP

The programme has been launched in November, 1995. It is still largely in a preparatory stage, involving conduct of surveys, preparation of town-wise project reports, etc.

[English]

#### Housing Projects in Assam

2308. DR. PRABIN CHANDRA SARMA : Will the PRIME MINISTER be pleased to state :

(a) whether some housing projects have been implemented in Assam with foreign assistance; and

(b) if so, the details thereof and the manner in which this assistance is being utilised?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) No. Sir. Government of India have not secured any foreign

assistance for urban housing programme in the State of Assam.

(b) Does not arise.

[Translation]

#### Power Generation in Delhi

2309. SHRI JAI PRAKASH AGARWAL : Will the PRIME MINISTER be pleased to state :

(a) the total power-generation capacity of the Thermal Power Projects of the National Capital Territory of Delhi;

(b) the details of thermal power projects approved by the Union Government so far;

(c) the number of Indian and Foreign firms making investments in these projects;

(d) the projects for which applications have been received from the Delhi State Government; and

(e) the number of projects which have been accorded approval during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) The power generation capacity of Thermal Power Stations of DESU in the National Capital Territory of Delhi is indicated below :

S. No.	Name of Power Station	Capacity (MW)
1.	I.P. Station (Thermal)	273 (derated)
2.	Rajghat (Thermal)	135
3.	Combined Cycle Gas Turbine Station	180
4.	Waste Heat Recovery Units at Gas Turbine Station (under stabilisation)	102

Badarpur TPS (720 MW) also located in the National Capital Territory of Delhi is managed by NTPC.

(b) to (e). No generation projects has been finally sanctioned though expressions of interest have been received for two private power projects (i) Bawana Gas Combined Cycle Power Project (400/450 MW) and the (ii) New Delhi Thermal Power Project (300 MW).

[English]

#### Land to Group Housing Societies

2310. SHRI VISHAMBHAR PRASAD NISHAD : Will the PRIME MINISTER be pleased to state :

(a) the names and number of Co-operative Group Housing Societies to whom Greater NOIDA Development Authority has allocated land which is under development;

(b) the cost of development per square metre proposed to be charged and the time by which development work is likely to be completed;

(c) whether certain such Group Housing Societies are still waiting for allotment of land;

(d) if so, the time by which land will be allotted to them; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) As reported by the Greater Noida Industrial Development Authority, 16 Co-operative Group Housing Societies which have purchased land in the area notified as part of Greater Noida before creation of the Authority, have been allotted residential plots on the basis of Memoranda of Understanding (MOU) between the Authority and those societies. The names of those societies are given in the statement enclosed.

(b) As per the Memoranda of Understanding executed by the authority with these societies the initial basic rate of development charges was Rs.640 per square metre, which was subsequently revised to Rs.850/- per square metre with effect from 1.7.95, based on increased cost of development. The development work is likely to be completed by March, 1997.

(c) to (e). MOU has not been signed with 10 co-operative Housing Societies. In addition, there are two Co-operative Societies whose allotment letters have not been issued and one Society where allocation is partially incomplete. The Greater Noida Authority has, after reviewing the matter, decided not to enter into any fresh Memoranda of Understanding with such Societies for the allotment of individual plots to their members for the following main reasons:-

- (i) Failure of Co-operative Societies to establish clear title over land proposed to be given to Authority in lieu of plots;
- (ii) Legal bar due to ceiling laws operative on many societies on account of the societies having acquired land in excess of 12.5 acres;
- (iii) Authority's development plans not reaching upto the land belonging to Societies, thus precluding use in the near future.

#### STATEMENT

*Names of the Societies to whom land has been allotted.*

1. Shri Sekhari Avas Samiti Ltd.
2. Jai Santoshi Sekhari Avas Samiti Ltd.
3. Pusp Enclave Sekhari Avas Samiti Ltd.
4. Alkananda Sekhari Avas Samiti Ltd.

5. Sachidanand Sekhari Avas Samiti Ltd.

6. Gomukh Sekhari Avas Samiti Ltd.

7. Aditya Vihar Sekhari Avas Samiti Ltd.

8. Shrivani Sekhari Avas Samiti Ltd.

9. Devalaya Sekhari Avas Samiti Ltd.

10. Sandeep Sekhari Avas Samiti Ltd.

11. Uma Sekhari Avas Samiti Ltd.

12. Uttaranchal Jan Kalayan Sekhari Avas Samiti Ltd.

13. Rajya Avas Kendriya Karmachari Co-operative Housing Society Ltd.

14. Himani Sekhari Avas Samiti Ltd.

15. Chitragupta Sekhari Avas Samiti Ltd.

16. Vishnu Garden Sekhari Avas Samiti Ltd.

[Translation]

#### Power Project in Bihar

2311. SHRI VIRENDRA KUMAR SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to set up a 1000 MW power project in Bihar;

(b) if so, the extent of the amount proposed to be incurred on the said project;

(c) if not, the reasons therefor; and

(d) the time by which the said project is likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (c). A proposal to set up Maithon Right Bank Thermal Power Station of 4x250 MW capacity in the central Sector in Bihar at an estimated cost of Rs.3353.16 Crores has been received in the Central Electricity Authority (CEA) for according Techno Economic clearance. Besides the techno-economic clearance from the CEA, the project authority is required to obtain requisite statutory and other clearances from the sanctioning agencies at the Centre and in the State.

(d) The commissioning of the project can be anticipated only after all the necessary clearances and financial package has been tied up by the project authorities.

[English]

#### DDA Allotment

2312. SHRI B. DHARMA BIKSHAM : Will the PRIME MINISTER be pleased to state :

(a) the number of applications in Delhi pending before DDA for housing allotment;

(b) the details thereof category-wise; and